

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 463/MP/2014**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of ₹ 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.

Date of hearing : 2.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : GMR Vemagiri Power Generation Ltd, Bangalore

Respondents : APEPDCL and three others

Parties present : Shri Gopal Jain, Senior Advocate, GVPGL  
Shri Alok Shankar, Advocate, GVPGL

**Record of Proceedings**

Learned senior counsel for the petitioner mentioned the matter and submitted as under:

(a) Aggrieved by the Commission`s order dated 27.4.2015, AP Discoms had filed the W.P.No. 19894 of 2013 before the Hon`ble High Court of Judicature at Hyderabad. The Hon`ble High Court of Judicature at Hyderabad vide its order dated 22.7.2015 granted interim stay of impugned proceedings till the next date of hearing.

(b) The Hon`ble High Court vide its order dated 2.9.2015 held that the interim order dated 22.7.2015 shall continue for a period of one week.

(c) Since the interim stay has not been continued, the matter be listed for hearing.

2. After hearing the learned senior counsel for the petitioner, the Commission directed the parties to place on record the present status of the Writ Petition pending before the Hon`ble High Court. The Commission directed to list the matter for direction on 26.11.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**